

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WEST ZONE, PUNE

ORIGINAL APPLICATION NO. 02 OF 2019 (WZ)

Ashok Shrimali

Versus

Union of India & Ors.

Book No. 07
Page No. 33
Sr. No.
Date 2867
23 DEC 2020

Affidavit in Reply on Behalf of Respondent No. 6

IT IS MOST RESPECTFULLY SHOWETH:

1. I state that, I have been served with the copy of petition and as I am conversant with the facts and circumstances, I am competent to file this reply and therefore I am filing the present reply.
2. At the outset I deny all the allegations, averments, any seriatim of issues made in the memo of petition, and non-denial of any allegation, averment, or any seriatim of issues should not be construed as admission on my behalf, unless and until it is specifically admitted. It should be categorically taken and treated as denied.
3. I say that the gravamen of the applicant pertains to non-declaration of Eco Sensitive Zone in an around Balaram Ambaji Sanctuary which is pending with the Ministry of Environment and

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Forest. The applicant has also raised a grievance and prayed that no mining activities should be permitted within 1 km from the boundary of the sanctuary till the notification declaring Eco Sensitive Zone in respect of the said sanctuary is issued by the Ministry of Environment and Forest. The applicant has also prayed *inter alia* that a committee be set up for the purpose of determining compensation for restoration and for monitoring the activities in the said area.

4. I say and submit that the Government of Gujarat has submitted its proposal for declaration of Eco Sensitive Zone around the said Balaram Ambaji Sanctuary on 03.08.2010. I say that certain queries were raised by the MOEF in respect of the said proposal which were duly answered by the answering respondent. In that regard, I say that the last query was raised by MOEF on 13.11.2019 and in response to the said query, the answering respondent had submitted a detailed pointwise compliance report vide its letter dated 01.09.2020. Therefore, I say that as on today, the proposal submitted by the Government of Gujarat for declaration of Eco

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Sensitive Zone is pending with the Ministry of Environment and Forest, Government of Gujarat.

5. In that view of the matter, the answering respondent has complied with the directions and hence, the present application deserves to be dismissed.

AFFIDAVIT

I, Miteshkumar Hasanulhabee Patel, Dy. of B12 Palanpur.
R/o Palanpur, Hindu, Adult, do hereby state

on solemn affirmation that what is stated in the foregoing paragraphs nos.1 to 5 is true to the best of my knowledge, information and belief and I believe the same to be true.

Paragraph no. 5 contains prayer clauses.

Solemnly affirmed at Palanpur on this the 23 day of 23 DEC 2020 2020.
Dec.

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SOLEMNLY AFFIRMED
BEFORE ME

T. L. PARMAR
NOTARY
GOVT. OF INDIA
PALANPUR (B. K.)


Deputy Conservator of Forests
Banaskantha, Palanpur.

(DEPONENT)

